



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 28th June 1939.

No. 4621(Elections)-A.—In exercise of the power conferred by clause (f) of sub-section (1) of section 69 of the Government of India Act, 1935, the Governor of Orissa, acting in his discretion, is pleased to remove the disqualification incurred under the said clause (f) by the candidate mentioned in the first column of the table hereto annexed, by reason of his failure to lodge, within the time and in the manner prescribed by sub-rule (1) of rule 90 of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions), 1936, a return of election expenses in connection with his candidature for the constituency of the Orissa Legislative Assembly mentioned opposite his name in the second column of

the table at the bye-election held in pursuance of Government notification no. 2230-A. dated the 9th March 1938.

Name of candidate.	Constituency.
1	2
Sri Baraha Charan Roy.	North-Kendrapara General.

The 28th June 1939.

No. 4604-Poll.—In exercise of the powers conferred by sub-section (7) of section 7 of the Cinematograph Act, 1918 (Act II of 1918), the Governor is pleased to direct that the film entitled "Damaged Lives" produced by the Columbia Pictures, in the form in which it was certified by the

Bengal Board of Film Censors as suitable for public exhibition, shall be deemed to be an uncertified film in the whole of the Province of Orissa.

The 23rd June 1939.

No. 6083-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor is pleased to direct that the following amendment shall be made in the Civil Pensions (Commutation) Rules (Orissa Government).

AMENDMENT.

In rule 9 of the said Rules, the words "following that" shall be omitted.

By order of the Governor,

M. K. VELLODI,

Chief Secretary to Government.

REVENUE AND DEVELOPMENT
DEPARTMENTS.

NOTIFICATIONS.

The 21st June 1939.

No. 2673—La-65-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for Bengal-Nagpur Railway Company, viz., for the extension of Hingiri Rampur Coal Company's Assisted Siding between Ib and Belpahar Railway stations, in the village of Kutabaga, police-station Jharsuguda, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 3.75 acres of standard measurement consisting of plot nos. 703/1 (0.22), 705/1 (0.19), 192/1 (0.04), 191/1 (0.15), 193/1 (0.53), 193/2 (0.03), 194/1 (0.65), 695/1 (0.06), 210/1 (1.03), 210/2 (0.43) and 211/1 (0.42), bounded on the—

North—By plot no. 131,

East—By plot nos. 703, 705/2, 192/2, 191, 193, 194, 210, 211 and 210/3,

South—By plot no. 210/3,

West—By plot nos. 703/2, 705, 192, 193/3, 695, 210/3 and 211/2,

is likely to be required within the aforesaid village of Kutabaga.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the map may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5(A) by any person interested within the meaning of that

section on or before 30th July 1939 before the Deputy Commissioner, will be considered.

The 21st June 1939.

No. 2689—La-68-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for a public purpose, viz., for the construction of an approach road to the major Aung bridge running through the villages of Mahulipali and Kumunibahali, thana Padampur, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 7.67 acres consisting of plots nos. 601/1 (0.27), 604/1 (1.01), 605/1 (0.20), 608/1 (0.68), 609/1 (0.30), 613/1 (0.22), 607/1 (0.26), 614/1 (0.50), 615/1 (0.10) measuring 3.54 acres of mauza Mahulipali, length A. B. line 1,075 $\frac{4}{5}$ feet, i. e., 16 chains, 29 links and C. D. line 1,524 $\frac{2}{5}$ feet, i. e., 23 chains, 10 links and plots nos. 56/1 (0.6), 57/1 (0.06), 67/1 (0.92), 68/1 (1.13), 73/1 (0.42), 75/1 (0.98) measuring 4.13 acres of mauza Kumunibahali, length A. B. line 1,346 $\frac{2}{5}$ feet, i. e., 20 chains, 40 links and C. D. line 1,796 $\frac{1}{2}$ feet, i. e., 27 chains and 25 links, average breadth 120 feet, is likely to be required within the aforesaid villages of Mahulipali and Kumunibahali.

This notification is made, under the provisions of section 4 of Act I, 1894, to all whom it may concern.

Plans of the lands may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5(A) of the Land Acquisition Act by any person interested within the meaning of that section on or before 30th July 1939 before the Deputy Commissioner, Sambalpur, will be considered.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

The 23rd June 1939.

No. 2733-R.—It is hereby certified under rule 7 of the rules issued by the Government of India in their Resolution no. 7552-7581-121, dated the 15th September 1913, for the grant by Provincial Governments of prospecting licences and mining leases in British India that the firm of Messrs. Hingiri Rampur Coal Company, Ltd., in the district of Sambalpur is approved by the Government of Orissa as a fit and proper firm to which such licences or leases for coal can be granted in the district of Sambalpur.

This certificate will expire at midnight of the 31st December 1939.

W. W. DALZIEL,

Secretary to Government.

The 26th June 1939.

No. 2759—La-74-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Kakkirigumma village, Koraput taluk, Koraput district, is needed for a public purpose, to wit, for the construction of the Kakkirigumma-Lakshampur Road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVI of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Koraput and his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (C) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Koraput, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

Name of the village.	Taluk.	District.	Description of the land, wet or dry, waste or poramboke, with survey or paimush number.	Name of the owner or occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether waste or poramboke.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Kakkirigumma.	Koraput.	Koraput.	1. Zamindari unsurveyed, dry, occupied land.	Sanyasi Sundi	Plot no. 2 ...	Portion of the same land.	Old K. P. road and portion of the same land.	Portion of the same land.	Acres.	Arable.
			2. Do. waste	Maharaja of Jeypore ...	Portion of the same land.	Do and old K. P. road.	Plot no. I ...	Ditto ...	0'30	Waste.
			3. Do. dry do.	Lingaraja Nalko	Plot no. 4 ...	Portion of the same land.	Old K. P. road.	Old K. P. road.	0'39	
			4. Waste stream ...	Maharaja of Jeypore ...	Plot no. 5 ...	Ditto ...	Plot no. 3 ...	Ditto ...	6'01	
			5. Do. dry ...	Lingaraja Naik	Plot no. 6 ...	Ditto ...	Plot no. 4 ...	Portion of the same land.	1'00	
			6 Waste stream ...	Maharaja of Jeypore ...	O'd K. P. road.	Ditto ...	Plot no 5 ...	Ditto ...	0'18	

The 26th June 1939.

No. 2761—La-77-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a R. C. submersible bridge over the river Monaguni at 42nd mile of Cuttack-Ganjam Road in the villages of Jankia, Paghaiput and Rameswar, zila Khurda and Banpur in the district of Puri, it is hereby notified that for the above purpose four pieces of land measuring, more or less, 2.241 acres, bounded on the—

Block A (Mauza Jankia). Block B (Mauza Jankia). Block C (Mauza Baghaiput). Block D (Mauza Rameswar).

North	...	By portions of plots 313 and 314,	Portions of plots 209, 207 and 206,	Portions of plots 682, 869, 668, 666, 665, 664, 843 and river Monaguni,	Portions of plots 46 and 56 (river Monaguni),
East	...	By portions of plots 312, 311 and 311,	Portions of plots 307, 306, 304 and 305,	Portion of plot 667 ...	Portions of plots 54, 52, 51, 51/146, 50 and 43,
South	...	By portions of plots 312, 311 and 324,	Portions of plots 306, 304, 305, 303 and 301,	Portions of plots 667, 686 and 682,	Portions of plots 54, 52, 51, 51/146, 50, 43 and 45,
West	...	By portions of plots 313, 314 and 324;	Portions of plots 303, 301 and 309;	Portions of plots 682, 869, 668, 666, 665, 664 and 843;	Portions of plots 43, 45 and 46;

are required within the aforesaid villages of Jankia, Baghaiput and Rameswar.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

In exercise of the powers conferred by section 17(4) of the said Act the local Government have decided that, in view of the urgency of the project, provisions of section 5-A of the Act shall not apply.

The 28th June 1939.

No. 2316-D.—In exercise of the powers conferred by sub-section (3) of section 1 of the Orissa Money-lenders Act, 1939 (Orissa Act 111 of 1939), the Governor of Orissa is pleased to appoint the first day of July 1939 as the date on which sections 1, 2, 3, 9, 10, 11, 12, 13, 16 (so far as it applies sections 10, 11, 12 and 13 to pending suits, appeals and execution proceedings mentioned therein), 17, 20, 21, 22, 25 and 27 of the said Act shall come into force throughout the province of Orissa.

The 24th June 1939.

No. 2751—La-71-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 1.04, be the same a little more or less, is needed for a public purpose, to wit, for the improvement to Deraghai and under sections 3 and 7 of the same Act, the Sub-Collector, Berhampur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Berhampur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, water or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam ...	Berhampur	Medinipur	Dry 62-1-A	Vyasvaraja Surayya- rao.	61	6-A	62-10	61 and 73-1-B-1	0.32
			Rainfed 73-1-A-1.	...	61	73-1-B 1	73-1-A 2	77 2	0.51
			Rainfed 77/2	...	Village Nunighar no. 230.	61 and 73-1-A 1	77 1	77 1	0.21
									1.04

The 27th June 1939.

No. 2772—La-62-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 1.81, be the same a little more or less, is needed for a public purpose, to wit, for use as trenching ground in Jayanagaram village, Jeypore taluk, Koraput district and under sections 3 and 7 of the same Act, the Tahsildar, Jeypore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Tahsildar, Jeypore, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, water or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput ...	Jeypore...	Jayanagaram.	Zamindari dry ...	OWNER. Maharaja of Jeypore. OCCUPIER. Neelanchala Patnaik.	Neelanchala Patnaik's zamindari dry lands.	Cart tract to Souraguda and Mangotope of the Maharaja of Jeypore.	Muhamad Kasim's zamindari dry land.	Neelanchala Patnaik's zamindari dry land.	1.81 acres.

ERRATUM.

The 26th June 1939.

No. 2758—La-39-R.—In notification no. 1567—La-39-R., dated the 12th April 1939, published under section 4 (1) of the Land Acquisition Act at page 142, Part III of the *Orissa Gazette* of the 14th idem, regarding acquisition of land for demarcating the Parvatipur-Central Provinces road between miles 30/4 to 31/1 in Rayaghada village limits in the district of Koraput in the southern boundary for "East vacant land" please read "Estate vacant land".

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

PUBLIC WORKS DEPARTMENT.

COMMUNIQUE.

The 27th June 1939.

PROBABILITY OF FLOODS AND GOVERNMENT'S PRECAUTIONARY MEASURES.

Probability of floods in 1939.—An exhaustive enquiry into the past history of floods in the deltaic Orissa by Professor P. C. Mahalanobis has shown that floods depend purely on monsoon conditions in the river catchment areas and to a much smaller extent on rainfall in the delta. There is no sequence or cycle of yearly rainfall with its consequent floods, so no proper forecast can be made of the likelihood of high and frequent floods until the monsoon is developed. Even then, although with an early monsoon we may anticipate earlier floods, and with a strong monsoon more frequent floods and higher rivers, experience has shown that really high and damaging floods are caused by the unlucky combination of one heavy rainstorm or cyclonic movement succeeding another at a very short interval with one flood superimposed on the remnants of the previous one and the combined flood held up by high tides during the full moon. The most frequent time for high flooding is the last week in July and the first week in August.

Flood warnings.—The Public Works Department have a printed chart of rainfall and flood warnings which has been found to work satisfactorily so that the Public Works Department and Civil authorities in the delta have early warning of the coming floods and their expected heights and can take precautions accordingly. The Civil authorities communicate with the Police and the Police inform the people through the Thana Officers. A new warning gauge is being fixed on the upper Mahanadi in Sonapur State, in order to foretell floods with greater accuracy.

Flood relief measures.—The condition of the sandbars at the mouths of the Chilka, Kushbhadra and Prachi is being watched

and leading cuts will be made if considered necessary. Actually conditions are so far satisfactory this year.

The Central deeper channel of the Sur Lake Sea cut has been completed to its full 200 feet width.

Silt clearing in the Naya Nadi (which passes flood from the lower Bhargovi to the Sunamui and Chilka mouth) has been completed.

Cuts have been made in the High Level Canal Range III west of Bhadrak town and a new causeway given in the 61st mile of the Orissa Trunk Road below in order to give flood relief to Bhadrak town.

Jabra escape at the head of the Brahmini river is being raised by one foot.

The following breaches which occurred during the 1937 floods have been closed:—

Sankatras and Titharpara on the Surua and Kathjuri rivers.

Mancheswar and Jagannath Road breaches on the Kuakhai river.

The Orissa Coast Canal has been cross bunded at places and steps are being taken to construct an embankment along the right margin of the Gumai river across the Coast Canal with a view to prevent inrush of salt water to the Basudevpur area.

Repairs to embankments.—The following retired lines of embankments are being constructed where danger threatened:—

- (1) The diversion at the end of the Taldanda Canal with its flood embankment has been completed.
- (2) A retired line is being built on the Pattia right bank above the anicut.
- (3) Another retired line is under construction on the Kharsua left bank near Binjarpur.

Earth-backing and other precautions have been taken at various threatened places in the flood embankments.

Khannagar revetment above the Kathjuri railway bridge has been extended as a further precautionary flood measure for Cuttack town.

Jogisahi escape has been repaired.

Heavy earthwork repairs have been done to the Surua right embankment.

The Kanchi head scour at the point of bifurcation with the Bharovi river has been found to be safe for this year at least, but protective measures will have to be undertaken when found necessary.

Estimates have been prepared for raising and strengthening various embankments notably the Daya left embankment and the Nuna bund on the east of the Chilka lake.

Flood problems.—The Orissa Flood Advisory Committee in their meeting of January 1939 have given a long programme of work to be carried out in studying the rivers, floods and special areas and arrangements are being made to carry this out. Special arrangements have been made for flood observations and the study of flood conditions in affected areas like Kakatpur-Frachi-Kadua area. When the Committee meet again in the cold weather of 1939 after the return of one member from long leave, further recommendations will be made and schemes approved based on the work of investigation now in progress. Progress on large relief works is necessarily slow as much preliminary investigation and calculation are required before alterations (with possibly far reaching effects on many people) can be made.

General.—The flood embankments have been inspected and in general are capable of withstanding ordinary floods. As soon as the programme of raising and strengthening is completed they will be proof against most

floods. Besides this, Government are now in a far better position to understand and deal with all flood problems as and when they arise.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA.

NOTIFICATION.

The 16th June 1939.

No. A-17/10.—In exercise of the powers conferred on me by the Central Board of Revenue in its order no. 34-I.T., dated the 1st April 1922, I hereby declare that in the case of any person, business or company or class of person, business or company in the Provinces of Bihar and Orissa, whose accounting year consisting of not less than 11 and not more than 13 calendar months closed on or about the dates noted below, such year shall subject to the provisions of the Act, be the "previous year" within the meaning of clause (b) of sub-section 11 of section 2 of the Indian Income-tax Act (XI of 1922) for the purpose of assessment of income-tax and super-tax for the year 1939-40:—

21st March 1939—(Sambat year).

29th March 1939—(Ramnami year).

14th April 1939—(Milki year).

14th April 1939—(Bengali year).

21st March 1939—(Telgu year).

13th April 1939—(Oriya Calendar year).

F. R. MERCHANT,

Commissioner.

The 3rd June 1939.

APPENDIX A.

(Instruction 97.)

Abstracts of the Estate Partition Fund of district Cuttack for the year 1938-39, prepared as required by section 42, Act V (B. C.) of 1897.

	Rs.	a.	p.
Balance at credit of the Fund on the 1st April 1938 ...	1,419	4	0
Receipt for the year 1938-39 Rs. 1,780-14-1 and amount of fees under realisation by certificate Rs. 3,616-9-8.	5,397	7	9
Disbursed during the year ...	4,440	4	5
Balance ...	2,406	7	4

M. N. BASU,

Collector.